

Bill No. 8 of 2022

THE PREVENTION OF CRUELTY TO ANIMALS
(AMENDMENT) BILL, 2022

By

SHRI SHYAM SINGH YADAV, MP

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BILL

to further amend the Prevention of Cruelty to Animals Act, 1960.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Prevention of Cruelty to Animals Act, 2022.

Short title,
and
commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

59 of 1960.

10 2. In section 11 of the Prevention of Cruelty to Animals Act, 1960 (hereinafter referred to as the principal Act), in sub-section (1), for the words “he shall be punishable, in the case of a first offence; with fine which shall not be less than ten rupees but which may extend to fifty rupees, and in the case of a second or subsequent offence committed within three years of the previous offence, with fine which shall not be less than twenty-five rupees

Amendment of
section 11.

but which may extend to one hundred rupees or with imprisonment for a term which may extend to three months, or with both”., the words “he shall be punishable, in the case of a first offence, with fine which shall not be less than one thousand rupees but which may extend to five thousand rupees and in the case of a second or subsequent offence committed within three years of the previous offence, with fine which shall not be less than three thousand rupees but which may extend to ten thousand rupees or with imprisonment for a term which may extend to three months, or with both”. 5

Amendment of
section 20.

3. In section 20 of the principal Act, for the words “two hundred rupees”, the words “five thousand rupees” shall be substituted. 10

STATEMENT OF OBJECTS AND REASONS

Article 51A (g) of the Constitution imposes a fundamental duty on every citizen to safeguard the wildlife and have compassion for all living creatures. The Prevention of Cruelty to Animals Act was enacted in 1960 and thus needs to be contemporised with the advances in the collective psyche of the society of the 21st Century. The monetary fines mentioned in the parent Act have become too insignificant to act as a deterrent to aberrant behaviour and thus futile. The Animal Protection Index 2020 has not ranked India in the top tier for animal protection and this shows there is much scope for improvement. The same index has also sought amendments to the Prevention of Cruelty to Animals Act, 1960.

The Bill, therefore, seeks to enhance penalties under the parent Act to create a deterrence to prevent cruelty against animals.

Hence this Bill.

NEW DELHI;
November 23, 2021.

SHYAM SINGH YADAV

ANNEXURE

EXTRACT FROM THE PREVENTION OF CRUELTY TO ANIMALS ACT, 1960
(59 OF 1960)

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Treating animals
cruelly.

11(1). If any person —

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(o) promotes or takes part in any shooting match or competition wherein animals are released from captivity for the purpose of such shooting;

he shall be punishable, in the case of a first offence, with fine which shall not be less than ten rupees but which may extend to fifty rupees and in the case of a second or subsequent offence committed within three years of the previous offence, with fine which shall not be less than twenty-five rupees but which may extend to one hundred rupees or with imprisonment for a term which may extend to three months, or with both.

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Penalties.

20. If any person—

(a) contravenes any order made by the Committee under section 19; or

(b) commits a breach of any condition imposed by the Committee under that section;

he shall be punishable with fine which may extend to two hundred rupees, and, when the contravention or breach of condition has taken place in any institution, the person in charge of the institution shall be deemed to be guilty of the offence and shall be punishable accordingly.

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further to amend the Prevention of Cruelty to Animals Act, 1960.

(Shri Shyam Singh Yadav, M.P.)